

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.317/11

Monday this the 11th day of April 2011

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

1. A.Bader,
Machineman Grade-III,
L.G.P., Kavaratti.
Residing at Alikome House,
Union Territory of Lakshadweep.
2. M.C.Abdulla,
Machineman Grade-III,
L.G.P., Kavaratti.
Residing at Makiyodachetta House,
Union Territory of Lakshadweep.
3. K.K.Pookunchi,
Machineman Grade-III,
L.G.P., Kavaratti.
Residing at Kunjalekal House,
Union Territory of Lakshadweep.
4. K.Haridas,
Machineman Grade-III,
L.G.P., Kavaratti.
Residing at Kallingal House,
Trissur, Kerala.
5. K.Pookoya,
Machineman Grade-III,
L.G.P., Kavaratti.
Residing at Kunnam House,
Union Territory of Lakshadweep.
6. P.Nallakoya,
Machineman Grade-III,
L.G.P., Minicoy.
Residing at Puthillam House,
Union Territory of Lakshadweep.

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7. K.V.Ahammed,
Machineman Grade-III,
L.G.P., Kavaratti.
Residing at Keelavilettam House,
Union Territory of Lakshadweep.

8. P.P.Kunchikoya,
Machineman Grade-III,
L.G.P., Kavaratti.
Residing at Perumpalli House,
Union Territory of Lakshadweep.

...Applicants

(By Advocate Mr.Joby Cyriac)

V e r s u s

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti – 682 555.

2. Union of India represented by the Secretary,
Ministry of Urban Affairs and Employment,
Department of Urban Development,
New Delhi – 110 001.

3. The Secretary to the Government of India,
Ministry of Finance, New Delhi – 110 001.

...Respondents

(By Advocate Mr.S.Radhakrishnan)

This application having been heard on 11th April 2011 this Tribunal on the same day delivered the following :-

O R D E R

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicants in the O.A are working as Machineman Grade III in Lakshadweep Government Press (L.G.P for short). According to them, the nature and responsibility of work in the L.G.P is comparable with the work of Government of India Press and Presses of other Union Territories. Their grievance is that the recommendations of the Inter Departmental Committee, 1987 constituted vide Notification No.0-17034/37/86 CDN/DSP

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dated 10.8.1987 for printing staff is not made applicable in their case. They have, therefore, sought a direction to the 1st respondent to grant revision of pay scale of Rs.1400-2300 (pre-revised) in the post of Machineman Grade III with effect from their respective appointment in respect of applicants No.2&3. In the case of applicants No.1,4,5&7 the claim is for revision of pay in the scale of Rs.1200-1800 (pre-revised) in the post of Machine Attendant in the aforesaid manner. Counsel for the applicant has submitted that the applicants' case is fully covered by Annexure A-4 order of this Tribunal dated 8.9.2009 – A.Attakoya Vs. the Administrator and others in which the following directions were given :-

"5. We, therefore, dispose of this OA with a direction to the first respondent to forward his Annexure A-4 representation dated 27.9.2006 to the 3rd respondent, if not already done, within a period of one month from the date of receipt of copy of this order. Thereafter, the 3rd respondent shall consider the same in accordance with the aforesaid OM dated 31.10.1989 and take a decision and communicate it to the applicant within two months."

2. Shri.Rajesh on behalf of Shri.S.Radhakrishnan appeared for the respondents on receipt of an advance copy of the OA. The applicants have already made Annexure A-6 to Annexure A-13 representations all of them dated 1.7.2010 through proper channel and they are still pending.
3. In the above facts and circumstances, we dispose of this OA with a direction to the 1st respondent, namely, the Administrator, Union Territory of Lakshadweep, Kavaratti to forward the aforesaid representations to the 2nd respondent, namely, Union of India represented by the Secretary, Ministry of Urban Affairs and Employment, New Delhi, if it has not already been



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forwarded, within a period of one week from the date of receipt of a copy of this order. On receipt of the aforesaid representations, the 2nd respondent shall consider those representations and dispose of them by separate reasoned and speaking orders within a period of four weeks thereafter. There shall be no order as to costs.

(Dated this the 11th day of April 2011)



K. GEORGE JOSEPH
ADMINISTRATIVE MEMBER



GEORGE PARACKEN
JUDICIAL MEMBER

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